

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 18/AM14
SCHEDULED TO BE HELD ON 31.07.2013
(HELD ON 30.07.2013)
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. 18/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled to be held on 31.07.2013 (held on 30.07.2013) under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. 17/AM14 held on 24.07.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-78	NC No.: 18/AM14 Dated: 30.07.2013	Status: Rejected
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010

01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 against five advance authorizations.

held on 08.06.2011

Decision: The Committee considered the request of firm and it was observed that the firm attended Personal Hearing before NC-7 in its Meeting No. 47/AM13 held on 20.02.2013. Based on the discussion with the Representative of the firm, it was decided to ask firm to submit **“Process of manufacturing stage-wise with Actual Data of consumption duly certified by CA for the period 2010-11 and 2011-12”**. Accordingly, a D/L was issued to firm on 11.03.2013 asking to submit the information within 15 days.

2. It was observed that the firm failed to furnish above information within the stipulated time, hence the Committee decided to **reject** the case.

Case No. A-79	NC No.: 18/AM14 Dated: 30.07.2013	Status: Rejected
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: Decision: The Committee considered the request of firm and it was observed that the firm attended Personal Hearing before NC-7 in its Meeting No. 47/AM13 held on 20.02.2013. Based on the discussion with the Representative of the firm, it was decided to ask firm to submit **“Process of manufacturing stage-wise with Actual Data of consumption duly certified by CA for the period 2010-11 and 2011-12”**. Accordingly, a D/L was issued to firm on 11.03.2013 asking to submit the information within 15 days.

2. It was observed that the firm failed to furnish above information within the stipulated time, hence the Committee decided to **reject** the case.

Case No. A-80	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status: Deferred
NC No.: 18/AM14 Dated: 30.07.2013	Adv. Lic. No. 0310681659 dated 13.02.2012	RLA F. No. 03/94/040/00949/AM12	

Request: Fixation of adhoc norms for the export product “Extruction Coated Thermal BOPP Film”

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.05.2013. Comments awaited from D/o C&PC. This was followed by Reminder to D/o C&PC on 02.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-81	COSMO FILMS LTD.	HQ F. No. 01/87/050/00215/AM13/DES-VII	Status: Deferred
NC No.: 18/AM14 Dated: 30.07.2013	Adv. Lic. No. 0310706302 dated 24.08.2012	RLA F. No. 03/94/040/00368/AM13	

Request: Enhancement in the quantity of Import Items allowed by Norms Committee in its Meeting No. 32/AM13 held on 08.11.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 11.03.2013. This was followed by Reminder to D/o C&PC on 02.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-82	SHAILY ENGINEERING PLASTIC LTD.	HQ F. No. 01/87/050/00310/AM06/DES-VII	Status: Deferred
NC No.: 18/AM14 Dated: 30.07.2013	Adv. Lic. No. 3410013652 dated 16.06.2005	RLA F. No. 34/24/040/00055/AM06	

Request: Amendment in the description of Export Item and Import item.

Decision: A copy of Representation has been forwarded to D/o C&PC on 14.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-83	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00220/AM13/DES-VII	Status: Deferred
NC No.: 18/AM14 Dated: 30.07.2013	Adv. Lic. No. 0510331901 dated 25.08.2012	RLA F. No. 05/23/040/00152/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 35/AM13 held on 05.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC. This was followed by Reminder to D/o C&PC on 19.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-84	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00240/AM13/DES-VII	Status: Deferred
NC No.: 18/AM14 Dated: 30.07.2013	Adv. Lic. No. 0510334564 dated 13.09.2012	RLA F. No. 05/23/040/00190/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 38/AM13 held on 18.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC. This was followed by Reminder to D/o C&PC on 19.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-85	ECCELENT COMPONENTS MANUFACTURING PVT. LTD.	HQ F. No. 01/87/050/00140/AM13/DES-VII	Status: Deferred
NC No.: 18/AM14 Dated: 30.07.2013	Adv. Lic. No. 0410137246 dated 12.06.2012	RLA F. No. 04/24/040/00031/AM13	

Request: Fixation of adhoc norms for the export products “(i) ADAPTER MACHINED Model No.82-6057 and (ii) ADAPTER MACHINED Model No.82-6058” against Advance Authorization No. 0410137246 dt.

12.06.2012

Decision: A D/L No. 46011/101/2012-PC.II dated 12.04.2013 was issued by D/o C&PC to firm. Technical Representative of D/o C&PC in the Meeting informed that they have received the reply of firm in response to above D/L. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-86	DYUTI ENTERPRISE PVT. LTD.	HQ F. No. 01/84/050/00467/AM09/DES-VII	Status: Approved
NC No.: 18/AM14 Dated: 30.07.2013	Adv. Lic. No. 0210124438 dated 18.03.2009	RLA F. No. 02/24/040/00284/AM09	

Request: Enhancement in the wastage allowed by NC in its Meeting No. 20/AM11 held on 18.08.2010.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/74/2009-PC.II dated 08.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Duranet – Impregnated long lasting mosquito bed net	1 kg	1. HDPE Granules	1.0976 kg
		2. Master Batch – Alpha Cyper Methrin 25% GR	0.0284 kg

Case No. A-87	AMARTARA PVT. LTD.	Status: Deferred
NC No.: 18/AM14 Dated: 30.07.2013	HQ F. No. 01/87/162/00015/AM14/DES-VII	

Request: Issuance of Public Notice for completing the procedural requirement for amending the description of Import Item No. 2(b) of SION H – 427 (Plastics)

Decision: A copy of Representation has been forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.
Deferred for three weeks.

ONLINE CASES

1	Case No.: 4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:21.08.2013
	Decision: A D/L was issued by DIPP to firm on 10.05.2013. This was followed by Reminders from DGFT on 28.05.2013 and 02.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.: 11/44/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00369/AM13/	RLA File :05/23/040/00350/AM13/	Lic.No/Date:0510340620 12.12.2012	Defer Date:21.08.2013
	Decision: A D/L No. 46011/115/2012-PC-II, dated 12.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.			

3	Case No.: 5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:21.08.2013
	Decision: A D/L No. 46011/05/2013-PC-II, dated 13.02.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments awaited from D/o C&PC.			

4	Case No.: 3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/11/2013-PC-II, dated 08.03.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2013. Comments awaited from D/o C&PC.			

5	Case No.: 4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/11/2013-PC-II, dated 08.03.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

6	Case No.:4/50/87-ALC1/2012	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00428/AM13/	RLA File :02/24/040/00165/AM13/	Lic.No/Date:0210185804 23.01.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/31/2013-PC-II, dated 18.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.06.2013. Comments awaited from D/o C&PC.			

7	Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/26/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:23/7/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00035/AM14/	RLA File :07/24/040/00470/AM13/	Lic.No/Date:0710093568 07.02.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/47/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

9	Case No.:11/52/87-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00472/AM13/	RLA File :32/24/040/00052/AM13/	Lic.No/Date:3210060638 14.02.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/24/2013-PC-II, dated 18.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.06.2013. Comments awaited			

from D/o C&PC.

10	Case No.:4/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00465/AM13/	RLA File :03/95/040/00864/AM13/	Lic.No/Date:0310724630 19.02.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/10/2005-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.:5/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00466/AM13/	RLA File :03/95/040/00866/AM13/	Lic.No/Date:0310724628 19.02.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/10/2005-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

12	Case No.:20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date:21.08.2013
	Decision: A D/L No. 7/183/2013-TSW was issued by DIPP to firm on 30.05.2013. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/05/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:21.08.2013
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

15	Case No.:1/18/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87-ALC1/2013 30.07.2013	Status: Deferred
	HQ File :01/87/050/00140/AM14/	RLA File :08/24/040/00169/AM14/	Lic.No/Date:0810122958 19.07.2013	Defer Date:21.08.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
